

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 5171  
TO BE ANSWERED ON 24.03.2026**

**ELIMINATION OF UNTOUCHABILITY PRACTICES**

**5171. ADV K. FRANCIS GEORGE:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is aware of high pendency and low conviction rates in cases registered under the Protection of Civil Rights Act, 1955;
- (b) if so, the details of cases registered, investigated, pending trial and disposed of during the last five years, State-wise;
- (c) whether any assessment has been conducted regarding causes for low conviction rates including investigation gaps and reporting deficiencies and if so, the findings thereof;
- (d) if so, the steps taken to strengthen enforcement, monitoring and accountability mechanisms under the Act; and
- (e) the measures proposed to improve reporting systems, legal awareness and implementation of schemes aimed at eliminating untouchability practices?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RAMDAS ATHAWALE)**

(a) & (b): The information regarding pendency and conviction of cases registered under the Protection of Civil Rights Act, 1955 is not centrally maintained in the Department of Social Justice & Empowerment. The National Crime Records Bureau (NCRB), Ministry of Home Affairs maintains data regarding cases registered, investigated, pendency rates, conviction rates and disposed cases under the Protection of Civil Rights Act, 1955. National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. As per the NCRB Data, the state-wise details of the cases registered, investigated, pending trial and disposed of during the last five years is at **Annexure-I**. The NCRB data indicates that the pending cases have reduced from 1266 in 2020 to 965 in 2023. Similarly, the conviction rate has also improved.

(c) to (e): The 'Police' and 'Public Order' are the State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens rests with the respective State Governments/UT Administrations. The State Governments/UT Administrations are competent to deal with such offences under the extant provisions of the laws.

The Government of India also, from time to time, issues Advisories to the State Governments/UT Administrations for effective implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and to take steps to effectively deal with crimes against community of the Scheduled Castes.

Also, Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel, sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989 and the Protection of Civil Rights (PCR) Act, 1955.

The Department of Social Justice & Empowerment is running a Centrally Sponsored Scheme, under which central assistance is provided to the State Governments. One of the components of the said scheme is awareness generation and publicity to improve reporting systems, legal awareness and for eliminating untouchability practices under the Protection of Civil Rights Act, 1955 and offences of atrocities under the SC and ST (PoA) Act, 1989.

At the central level, a Committee for effective coordination to devise ways and means to curb offences of untouchability and atrocities against the members of SCs and STs and effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, under the Chairpersonship of Union Minister for Social Justice and Empowerment has been constituted at the central level. So far, 29 meetings of the Committee have been held. The last meeting was held on 08.01.2026.

## Annexure-I

Annexure to LSUQ.5171, State/UT-wise Cases Registered (CR), Cases Disposed off by Police (CDOP), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases Disposed off by Courts (CDBC) and Cases Pending Trial at the end of the year (CPTEY) under Protection of Civil Rights Act against Scheduled Castes during 2019-2020															
SL	State/UT	2019							2020						
		CR	CDOP	CTC	CON	CVR	CDBC	CPTEY	CR	CDOP	CTC	CON	CVR	CDBC	CPTEY
1	Andhra Pradesh	0	0	0	0	-	0	5	2	4	0	0	-	0	7
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	-	0	0
4	Bihar	0	0	0	0	-	0	71	0	0	0	0	-	0	71
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0
6	Goa	0	1	0	0	-	0	2	0	0	0	0	-	1	1
7	Gujarat	0	0	0	0	-	0	102	0	0	0	0	-	0	102
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	-	0	0
9	Himachal Pradesh	4	4	0	0	-	0	21	4	3	0	0	-	0	23
10	Jharkhand	2	2	0	0	-	0	1	0	0	0	0	-	0	1
11	Karnataka	4	4	0	0	-	0	44	4	4	5	0	0.0	5	42
12	Kerala	0	0	0	0	-	0	2	0	0	0	0	-	0	2
13	Madhya Pradesh	0	0	0	0	-	0	7	0	0	0	0	-	0	7
14	Maharashtra	1	0	12	0	0.0	16	174	0	1	0	0	-	0	175
15	Manipur	0	0	0	0	-	0	0	0	0	0	0	-	0	0
16	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	-	0	0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	0	-	0	0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	0	-	0	0
19	Odisha	0	0	0	0	-	0	4	0	0	0	0	-	0	4
20	Punjab	0	0	0	0	-	0	0	0	0	0	0	-	0	0
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	-	0	0
22	Sikkim	0	0	0	0	-	0	0	0	0	0	0	-	0	0
23	Tamil Nadu	0	3	1	0	0.0	2	6	1	0	1	0	0.0	1	5
24	Telangana	0	0	0	0	-	0	1	0	0	0	0	-	0	1
25	Tripura	0	0	0	0	-	0	0	0	0	0	0	-	0	0
26	Uttar Pradesh	0	0	0	0	-	0	709	0	0	0	0	-	0	709
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	-	0	0
28	West Bengal	0	0	0	0	-	0	0	0	0	0	0	-	0	0
29	A&N Islands	0	0	0	0	-	0	0	0	0	0	0	-	0	0
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	-	0	0
32	Delhi	0	0	0	0	-	0	3	0	0	0	0	-	0	3
33	Jammu & Kashmir	2	1	0	0	-	0	3	3	0	0	0	-	0	3
34	Ladakh	-	-	-	-	-	-	-	0	0	0	0	-	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	-	0	0
36	Puducherry	0	0	0	0	-	0	22	9	3	0	0	-	0	25
	<b>TOTAL (ALL INDIA)</b>	<b>13</b>	<b>15</b>	<b>13</b>	<b>0</b>	<b>0.0</b>	<b>18</b>	<b>1177</b>	<b>23</b>	<b>15</b>	<b>6</b>	<b>0</b>	<b>0.0</b>	<b>7</b>	<b>1181</b>

**State/UT-wise Cases Registered (CR), Cases Disposed off by Police (CDOP), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases Disposed off by Courts (CDBC) and Cases Pending Trial at the end of the year (CPTEY) under Protection of Civil Rights Act against Scheduled Castes during 2021-2023**

SL	State/UT	2021							2022							2023						
		C R	CD OP	CT C	CO N	CV R	CD BC	CPTE Y	C R	CD OP	CT C	CO N	CV R	CD BC	CPTEY	C R	CD OP	CT C	CO N	CV R	CDBC	CPTEY
1	Andhra Pradesh	4	4	0	0	-	0	9	0	0	0	0	-	0	9	5	1	0	0	-	0	10
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
3	Assam	2	2	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
4	Bihar	0	0	0	0	-	0	71	0	0	0	-	0	71	0	0	0	0	-	0	0	71
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
6	Goa	0	0	0	0	-	0	1	0	0	0	-	0	1	0	0	0	0	-	0	0	1
7	Gujarat	0	0	0	0	-	0	102	0	0	0	-	0	102	0	0	0	0	-	0	0	102
8	Haryana	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
9	Himachal Pradesh	1	2	3	0	0.0	3	21	1	0	1	0	0.0	1	20	2	3	4	1	25.0	4	18
10	Jharkhand	0	0	0	0	-	0	1	0	0	0	-	0	1	0	0	0	0	-	0	0	1
11	Karnataka	0	0	7	0	0.0	7	35	5	4	13	0	0.0	13	24	9	7	3	0	0.0	3	27
12	Kerala	0	0	0	0	-	0	2	0	0	0	-	0	2	0	0	0	0	-	0	0	2
13	Madhya Pradesh	1	1	0	0	-	0	7	0	0	0	-	0	7	0	0	1	0	0.0	1	6	6
14	Maharashtra	0	0	0	0	-	0	175	2	0	11	0	0.0	11	164	0	2	1	0	0.0	1	165
15	Manipur	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
16	Meghalaya	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
19	Odisha	0	0	0	0	-	0	4	0	0	0	-	0	4	0	0	0	0	-	0	0	4
20	Punjab	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
22	Sikkim	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
23	Tamil Nadu	1	1	2	0	0.0	2	4	0	2	0	0	-	0	5	2	0	0	0	-	0	5
24	Telangana	2	0	0	0	-	0	1	0	0	0	-	0	1	0	1	0	0	-	0	0	2
25	Tripura	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
26	Uttar Pradesh	0	0	0	0	-	0	709	0	0	0	-	0	709	0	0	283	0	0.0	283	426	426
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
28	West Bengal	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
29	A&N Islands	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
32	Delhi	0	0	0	0	-	0	3	0	0	0	-	0	3	0	0	0	0	-	0	0	3
33	Jammu & Kashmir	10	4	0	0	-	0	4	5	4	0	-	0	7	5	6	0	0	-	0	0	12
34	Ladakh	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
36	Puducherry	0	0	0	0	-	0	25	0	6	0	-	0	31	0	0	0	0	-	0	0	31
	<b>TOTAL (ALL INDIA)</b>	<b>21</b>	<b>14</b>	<b>12</b>	<b>0</b>	<b>0.0</b>	<b>12</b>	<b>1174</b>	<b>13</b>	<b>16</b>	<b>25</b>	<b>0</b>	<b>0.0</b>	<b>25</b>	<b>1161</b>	<b>23</b>	<b>20</b>	<b>292</b>	<b>1</b>	<b>0.3</b>	<b>292</b>	<b>886</b>

Source: NCRB.

**Annexure to LSUQ.5171, State/UT-wise Cases Registered (CR), Cases Disposed off by Police (CDOP), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases Disposed off by Courts (CDBC) and Cases Pending Trial at the end of the year (CPTEY) under Protection of Civil Rights Act against Scheduled Tribes during 2019-2020**

SL	State/UT	2019							2020							
		CR	CDOP	CTC	CON	CVR	CDBC	CPTEY	CR	CCS	CDOP	CTC	CON	CVR	CDBC	CPTEY
1	Andhra Pradesh	0	0	0	0	-	0	2	0	0	0	0	0	-	0	2
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
4	Bihar	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
6	Goa	0	0	0	0	-	0	1	0	0	0	0	0	-	0	1
7	Gujarat	0	0	0	0	-	0	3	0	0	0	0	0	-	0	3
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
9	Himachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
10	Jharkhand	3	1	0	0	-	0	1	0	0	3	0	0	-	0	1
11	Karnataka	0	0	4	0	0.0	4	39	2	1	1	0	0	-	0	40
12	Kerala	0	0	0	0	-	0	1	0	0	0	0	0	-	0	1
13	Madhya Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
14	Maharashtra	0	0	0	0	-	0	35	0	0	0	0	0	-	0	35
15	Manipur	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
16	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
19	Odisha	0	0	0	0	-	0	1	0	0	0	0	0	-	0	1
20	Punjab	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
22	Sikkim	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
23	Tamil Nadu	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
24	Telangana	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
25	Tripura	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
26	Uttar Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
28	West Bengal	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
29	A&N Islands	0	0	0	0	-	0	1	0	0	0	0	0	-	0	1
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
32	Delhi	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
33	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
34	Ladakh	-	-	-	-	-	-	-	0	0	0	0	0	-	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
	<b>TOTAL (ALL INDIA)</b>	<b>3</b>	<b>1</b>	<b>4</b>	<b>0</b>	<b>0.0</b>	<b>4</b>	<b>84</b>	<b>2</b>	<b>1</b>	<b>4</b>	<b>0</b>	<b>0</b>	<b>-</b>	<b>0</b>	<b>85</b>

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**State/UT-wise Cases Registered (CR), Cases Disposed off by Police (CDOP), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases Disposed off by Courts (CDBC) and Cases Pending Trial at the end of the year (CPTEY) under Protection of Civil Rights Act against Scheduled Tribes during 2021-2023.**

SL	State/UT	2021							2022							2023						
		C R	CD OP	CT C	CO N	CV R	CD BC	CPT EY	C R	CD OP	CT C	CO N	CVR	CD BC	CPT EY	CR	CD OP	CT C	CO N	CV R	CDBC	CPTEY
1	Andhra Pradesh	0	0	0	0	-	0	2	0	0	1	0	0.0	1	1	1	0	1	0	0.0	1	0
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
4	Bihar	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
6	Goa	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	0	0	-	0	1
7	Gujarat	0	0	0	0	-	0	3	0	0	0	0	-	0	3	0	0	0	0	-	0	3
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
9	Himachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
10	Jharkhand	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	0	0	-	0	1
11	Karnataka	3	4	2	0	0.0	2	42	0	0	3	0	0.0	3	39	0	0	0	0	-	0	39
12	Kerala	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	1	0	0.0	1	0
13	Madhya Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
14	Maharashtra	0	0	0	0	-	0	35	0	0	1	1	100.0	1	34	0	0	0	0	-	0	34
15	Manipur	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
16	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
19	Odisha	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	0	0	-	0	1
20	Punjab	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
22	Sikkim	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
23	Tamil Nadu	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
24	Telangana	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
25	Tripura	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
26	Uttar Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
28	West Bengal	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
29	A&N Islands	0	0	0	0	-	0	1	0	0	1	0	0.0	1	0	0	0	0	0	-	0	0
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
32	Delhi	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
33	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
34	Ladakh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
	<b>TOTAL (ALL INDIA)</b>	<b>3</b>	<b>4</b>	<b>2</b>	<b>0</b>	<b>0.0</b>	<b>2</b>	<b>87</b>	<b>0</b>	<b>0</b>	<b>6</b>	<b>1</b>	<b>16.7</b>	<b>6</b>	<b>81</b>	<b>1</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>0.0</b>	<b>2</b>	<b>79</b>

Source: NCRB.

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